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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

Allahabad; this the 19th day of July 2000.

ORIGINAL APPLICATION No.1140 of 1997

CORAM:-

Hon' Mr. Justice R.R.K Trivedi V.C.

Hon' Mr. S. Dayal, A.M.

Gore Lal aged about 43 years, Son of Sri Jhurru,
C/o Shri Kunji Lal, Resident of Village and
Post Bashilpurwa.

.....Applicant.

(Counsel for the Applicant: Sri R.K. Nigam. Adv)

Versus.

1. Union of India, through General Manager

Central Railway, Bombay VT.

2. Divisional Railway Manager, Central Railway,

Jhansi.

3. Assistant Engineer, Central Railway, Mahaba;

4. Chief Permanent Way Inspector, Central Railway
Karwi.

.....Respondents.

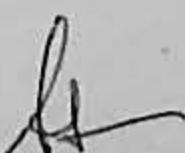
(Counsel for the respondents: Sri D.C. Saxena. Adv)

O_R_D_E_R

(By Hon' Mr. Justice R.R.K. Trivedi.V)C)

Heard, learned counsel for the parties. In this application relief sought was that writ order or direction in the nature of certiorari thereby quashing the charge sheet dated 13.08.91 may be issued. Another relief sought was that respondents ^{be} may directed to allow the applicant to work on his Post. It appears during pendency of this application the disciplinary proceeding have concluded. It appears that the enquiry was completed and applicant was removed by order dated 25.08.95. That order is now being sought to be challenged by amendment in this application, which was filed on 21.10.97. We do not find any justification in this process. Learned Counsel for the applicant has also submitted that against the aforesaid order dated 25.08.95 an appeal lies. It is not in dispute that against order dated 25.08.95 applicant ^{has remedy of} ~~is ready for~~ appeal under the relevant law under rule 18 of the Rules. The applicant may approach the Appellate Authority ^{in an appeal} against the order if so advised. However, this application ^{is concerned} ~~it has been~~ rendered as infructuous. Accordingly dismissed as infructuous.

No order as to costs.


Member (A)


(Vice Chairman)

/ m.k.s/